

Government of Jammu and Kashmir  
Labour & Employment Department  
Civil Secretariat, Srinagar.



Notification

Srinagar, the 26<sup>th</sup> October, 2017.

SRO 459 In exercise of the powers conferred by sections 6,41,50,64,83 and 112 of the Factories Act, 1948, (Central Act), the Government of Jammu and Kashmir intends to make the following amendments in Jammu and Kashmir Factories Rules, 1972; namely:-

1. In rule 3, sub-rule (1) for the words "previous permission in writing", the words "previous information in writing on the basis of self certification" shall be substituted.
2. **In rule 5.-**
  - (i) for sub-rule (2), the following shall be substituted; namely  
" (2) Factories belonging to Red and Orange category shall be renewed annually and factories belonging to Green category shall be renewed for three years".
  - (ii) after sub-rule (2), the following sub rule shall be added; namely:-  
" (3) Licence shall be granted within a period of 30 days".
3. **In rule 7.-**
  - (i) in sub-rule (1) for the words "Chief Inspector", the words "Factory Inspector concerned" shall be substituted.
  - (ii) after sub-rule (3), the following sub-rule shall be added; namely:-  
" (4) Licence shall be renewed within a period of 30 days."
4. In rule 13, for the words "Old Manager", the words "New Manager" shall be substituted.

Now, in pursuance of sub-section (1) of section 115, the aforesaid amendments are hereby published for information of

general public for inviting objections, suggestions. Any person who desires to object to the aforesaid amendments may submit his/her objections/suggestions for consideration in writing to the Commissioner/Secretary to Government, Labour & Employment Department, Civil Secretariat within a period of 45 days from the date of issuance of this notification.

Any objection/suggestion received after the expiry of the said period shall not be entertained.

By order of the Government of Jammu and Kashmir.

**Sd/-**

(Kifayat Hussain Rizvi), IAS

**Commissioner/Secretary to the Government,**

No.L&E/Lab/121/2014

Dated:- 26 -10-2017

Copy to the:-

1. Advisor to Hon'ble Chief Minister, J&K.
2. Secretary to Government of India, Ministry of Labour and Employment, Shram Shakti Bhawan, New Delhi-110001.
3. Principal Secretary to the Governor J&K.
4. Principal Secretary to the Chief Minister, J&K.
5. All Administrative Secretaries.
6. Divisional Commissioner, Jammu/Kashmir.
7. Secretary, Legislative Assembly/Council.
8. All Heads of Departments.
9. Director Information, J&K, Srinagar with the request to publish the notification in leading english dailies one each from Jammu/Kashmir.
10. All Deputy Commissioners/District Development Commissioners.
11. General Manager, Government Press, Srinagar for its publication in the next issue of the Government Gazette.
12. Consultant to the Minister for Labour and Employment for information of the Hon'ble Minister.
13. Pvt. Secretary to the Commissioner/Secretary to the Government, Labour and Employment Department.
14. SRO file (w.2.s.c).
15. Stock file.

(Dr. Irfan Ali Khan)KAS

**Under Secretary to the Government**

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